CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD.

Dated: This the O6th day of January 2004.

Contempt Application no. 163 of 2003 in

Original Application no. 983 of 2002.

Hon'ble Mr. V.K. Majotra, Vice-Chairman Hon'ble Mr. A.K. Bhatnagar, Member (J)

Rajman singh,

S/o R.D. Singh,

through his wife Smt. Prabhawati Devi,

R/o Vill Bodwal, Post Bodwal, Police Station Munderwa, Distt. Basti.

... Applicant

By Adv : Sri R.K. Dubey

VERSUS

- 1. Om Prakash, General Manager, N.E. Rly., Gorakhpur.
- 2. Sri B.K. Singh, D.R.M., (Commercial), N.E. Rly., Varanasi.
- 3. Sri A.K. Srivastava, D.R.M. (P), N.E. Rly., Varanasi.
- 4. Sri K.S. Pangti,
 Chief Medical Supdt., N.E. Rly.,
 Varanasi.

... Respondents

By Adv : Sri K.P. Singh

ORDER

By Mr. V.K. Majotra, VC.

Heard Sri R.K. Dubey, learned counsel for the applicant and Sri K.P. Singh, learned counsel for the respondents.

...2/-

- 2. Sri K.P. Singh, learned counsel for the respondents drawing our attention to memorandum dated 2.6.2003 attached with reply affidavit of the respondents _____ stated that though the Medical Board had to be constituted after examination of the applicant by Head of Psychiatric Deptt. Sir Sundar Lal Hospital the applicant has not appeared before Head Psychiatry Deptt. and as such the respondents have not been able to constitute Medical Board and pass final orders.
- Learned counsel for the respondents was directed to indicate the date and place where the applicant has to appear for medical examination. He has stated that the applicant should appear before Head Psychiatry Deptt. Sir Sunder Lal Hospital, Varanasi on 27.1.2004, thereafter, within two weeks medical examination shall be held and respondents shall pass the final orders within 02 weeks, thereafter.
- 4. In the above back-drop, the applicant is directed to appear before the Head Psychiatry Deptt. Sir Sunder Lal Hospital, Varanasi on 24.1.2004. The respondents are directed to pass final orders on the representation of the applicant taking into consideration the medical report after examination of the applicant as above by passing detailed, speaking order.

5. The contempt application is disposed of with the above observation/direction to the respondents.

Notices issued to the respondents are discharged.

However, in case the applicant remains aggrieved by the orders of the respondents, he will be at liberty to seek revival of this contempt application.

Member (J)

Variajohi vice-chairman

06.01.04.

/pc/